

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for permission to file additional documents, stay,exemption from filing O.T. and Interim Relief and Office Report)

Date : 01/12/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA
HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Nagendra Rai,Sr.Adv.
 Mr. Shantanu Sagar,Adv.

Mr. Chandra Prakash,Adv.

For Respondent(s) Ms. Reena Singh,AAG
 Mr. Abhinav Malik,Adv.
 Mr. Ravi Prakash Mehrotra,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by the counsel for the petitioners seeking time to file rejoinder affidavit.

Four weeks time is granted for filing rejoinder affidavit.

Call on a non-miscellaneous day in the month of February, 2015 for final disposal.

(NARENDRA PRASAD)
COURT MASTER

(SHARDA KAPOOR)
COURT MASTER